

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/1166/2021

This the 23rd day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Ajay Kumar Gupta, aged 39 years, S/o Shadi Lal, R/o H. No. 29, Ward No. 9, Arya Samaj Gali, Udhampur A/P Sainik School Nagrota, Jammu-(181221) Group-A.

.....Applicant
(Advocate:- Mr. Iqbal Hussain Bhat)

Versus

1. Union Territory of Jammu and Kashmir through Commissioner Secretary to the Government Jal Shakti Department, Jammu-180001.
2. Chief Engineer, Jal Shakti (Irrigation and Flood Control) Department, Jammu-180001.
3. Executive Engineer Jal Shakti (Irrigation and Flood Control) Department, Doda (182202).

.....Respondents.

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Learned counsel for the applicant submits that the applicant was placed under suspension vide Govt. Order No. 51-JK (JSD) of 2021 dated 26.02.2021, however, the respondents are not paying subsistence allowance to the applicant, which is admissible to him under rules. He further submits that the O.A. can be disposed of by directing the respondents to release the subsistence allowance to the applicant.

2. We have heard Mr. Iqbal Hussain Bhat, learned counsel for the applicant and Mr. Amit Gupta, learned D.A.G. for the respondents and perused the records.

3. In the light of the facts and circumstances of the case, we dispose of the O.A. with direction to the respondents to release the subsistence allowance in favour of the applicant, if due, from the date the applicant has been placed under suspension in accordance with law. This exercise shall be carried out within a period of two weeks from the date of receipt of a certified copy of this order.

4. No order as to costs.



(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)